

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1341/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: Ptraans Logistics (India)Pvt. Ltd
V/s.
Titan Seea & Air Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
19	Ram Kunwar	Advocate for Petitioner <u>ORDER</u>	<u>Ram Kunwar</u>

CP No. 1341/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

The Petitioner's Counsel states that though the copy of petition together with other material has been sent to the Corporate Debtor, no intimation/ acknowledgement has yet come to the Petitioner, but on his verification the Petitioner has come to know that on website reflecting the addressee's "Door Closed – Intimation Served".

However, the Petitioner's Counsel having not yet intimated this date of hearing to the Corporate Debtor, the Petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor and file proof of service on next date of hearing.

List this matter for hearing on 14.09.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)